

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-102**  
IB-1794/ND/2019  
IA2886/2021

**IN THE MATTER OF:**

Mr. Idemitus Lube India Pvt. Ltd.

V/s.

M/S. Nath Motors Pvt. Ltd.

....Applicant

....Respondent

**SECTION**

U/s 9 IBC

**Order delivered on 15.07.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Ms. Ekta Bhasin & Mr. Sanidhya Sonthalia

For the Respondent

:

**ORDER**

**IA2886/2021:-**

The present application is filed by one of the Member of the CoC, praying therein to take up the application for liquidation of the Corporate Debtor filed under Section 33 of the IBC, 2016, by the Resolution Professional for early hearing.

Ld. Counsel for the Resolution Professional has appeared and informed that the IA number of that application i.e. IA/605 of 2020.

The office informed that, the next date of hearing fixed in that matter is 11.08.2021.

Considering the facts, the application has already been listed for hearing on 11.08.2021, we are not inclined to pre-pone the date fixed.

**Accordingly, the application is dismissed.** However, the petitioner is at liberty to mention to take up the matter on priority basis on that date i.e. 11.08.2021.





In course of hearing, Ld. Counsel for the RP submits that there are three more IAs which are related with this matter and are still pending for hearing, So, the same may also be listed on that date.

Considering the submissions, Ld. Counsel for the RP is directed to share the list of pending cases with the Court Officer and thereafter, the Registry/Court Officer is directed to list all related matters with IA/2886/2021 on 11.08.2021.

-Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

Chirag